

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

No. OA 174 of 96

Present : Hon'ble Mr. Justice A.K.Chatterjee, Vice-Chairman
Hon'ble Mr. M.S.Mukherjee, Administrative Member

CHANDAN KR. MONDAL

VS

UNION OF INDIA & ORS.

For the applicant : Mr.S.C.Bagari, counsel

For the respondents: Ms.B.Ray, counsel

Heard on : 18.3.96

Order on : 18.3.96

O R D E R

A.K.Chatterjee, V.C.

This is a petition in which the applicant has prayed that he is in casual service till 1984 in the Postal Department in Chapra-Digambarpur line and that he is going to be terminated shortly. He has made detailed representations on 17.10.95 a copy of which is Annexure 'F' to the application. The applicant has served on the respondents through registered post and Ms.B.Ray, counsel appears for the respondents. She has no instruction. On hearing the counsel for the both sides we dispose of the application with the order that the respondents shall consider the applicant's representation in Annexure 'F' and dispose of the same through a speaking order. Till that time the service ^{of an officer} ~~as casual labour~~ will not be terminated if not already terminated. We order no cost.

Ansler
(M.S.MUKHERJEE)
MEMBER (A)

A.C. Chatterjee
(A.K.CHATTERJEE)
VICE-CHAIRMAN